

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

CONTEMPT PETITION NO.170/00051/2019

IN

ORIGINAL APPLICATION No.170/00746/2018

DATED THIS THE 27TH DAY OF AUGUST 2019

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI CV. SANKAR, MEMBER (A)

Harshwardan Ramesh Joglekar,  
S/o Vittoba Joglekar,  
Age 26 years,  
Residing at Near Beach Road,  
Mudaga PO, Karwar,  
Uttara Kannada-

...Petitioner

(By Shri BS.Venkatesh Kumar...Advocate)

V/s.

1. Shri Sanjay Mitra,  
Secretary to Government,  
Ministry of Defence,  
DHQ PO, New Delhi – 110 011.

2. Vice Admiral Ajit Kumar P,  
Flag Officer Commanding  
in Chief, (For CCPO),  
Head Quarters,  
Western Naval Command,  
Ballad Pier, Near Tiger Gate,  
Naval Dockyard,  
Mumbai-400 001.

3. Rear Admiral Mahesh Singh,  
Flag Officer  
Karwar Naval Area,  
Indian Navy, Karwar-581 308.

....Respondents

(By K.Dilip Kumar... ACGSC)

ORDER (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Heard. It appears that the respondents had passed a speaking order indicating that they are unable to make an aberration in terms of the applicant's request as the applicant had acquired the qualification one month later on. We had granted an order to the applicant for the sole reason that if the applicant is so very well qualified, it might be on public interest for the respondents also to choose him if they think that he is so. Apparently, they think that his service may not be as required above all the others who were qualified before the date of notification itself. Therefore, what we had issued was a conditional order. But, since that condition is satisfied, CP does not lie. Contempt Petition is dismissed. Notices are discharged. No order as to costs.

(CV. SANKAR )  
MEMBER (A)

(DR. K.B. SURESH)  
MEMBER (J)

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